

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Miscellaneous Application No. 85561 of 2023

(On behalf of Appellant)

In

Service Tax Appeal No. 88292 of 2018

(Arising out of Order-in-Appeal No. SK/GST(Audit-II)/MUM/47/Appeals Thane/2018 dated 01.03.2018 passed by the Commissioner of CGST and Central Excise (Audit-II), Mumbai.)

Commissioner of Central Goods and Service Tax, ThaneAppellant

4th Floor, Navprabhat Chambers,
Ranade Road, Dadar-West,
Mumbai-400 028.

VERSUS

M/s Agarwal Solutions Pvt. Ltd.

.....Respondent

5, Leslie Villa, Priti Vihar,
Thakur Complex, Kandivali (E)
Mumbai-400 101.

APPEARANCE:

Shri Prabhakar Sharma, Superintendent, Authorised Representative for the Appellant.

None for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86233 / 2023

Date of Hearing: 17.08.2023

Date of Decision: 17.08.2023

PER: BENCH

We have heard the miscellaneous application.

2. Respondent is absent. Learned Authorised Representative for the Applicant submits that Respondent's applicants, appeal

was dismissed by CESTAT as withdrawn Vide Final Order No. A / 87190 / 2019 passed in respect of Appeal No. ST / 85740 / 2018 as the Appellant had settled its issue under the Sabka Vishwas Scheme upon payment of the required amount.

3. Taking note of the submissions, we dismiss this appeal filed by the Department as withdrawn

4. The miscellaneous applications are accordingly disposed off.

5. Appeal No. ST / 88292 / 2018 is dismissed as withdrawn. .

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)